

route. These vehicles are allowed to ply on single point motor vehicles tax.

However, passenger tax is payable to both the State on the basis of mileage covered in each state.

The above agreement was last reviewed by the two State Governments in April, 1973 and a revised agreement is being finalised by them.

Corrections in Land records in Gujarat

2830. SHRI P. M. MEHTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Gujarat Government have launched a vigorous drive to ensure that the land records are up-to-date, correct and that accruing to tenants under various land reform laws given to them;

(b) if so, the achievements so far in this regard; and

(c) whether Gujarat Government have also appointed eight special teams for the purpose; and whether those teams have submitted their reports?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) Yes Sir, the Government of Gujarat have launched a drive under the Bombay Tenancy and Agricultural Lands Act 1948, to ensure that land records are corrected and brought up-to-date.

(b) and (c). Eight special teams were appointed by the Government for the above purpose and they have completed their work in 8,365 out of 12,361 villages, have entered in the record 22,671 orders issued by Agricultural Land Tribunals conferring occupancy right on the tenants. They have also checked 17,48,423 parcels of land in which 40,423 concealed tenants were detected of which 33,313 have been brought on record as tenants.

Further they have entered in the supplementary detailed list 1,30,884 tenancies omitted from the detailed list for conferring occupancy rights on them under the Tenancy Act.

Slum Clearance programme in Gujarat

2831. SHRI P. M. MEHTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Gujarat Slum Clearance Board has sought the Centre's help to go ahead with the slum clearance Programme in the State;

(b) whether the Chairman of the Board has complained that Board has not received any subsidy or loan from the State Government since the President's Rule in the State;

(c) if so, whether the Centre has assured the Chairman of its help; and

(d) whether Chairman has requested the State Government that all lands belonging to the Government and Municipality should be handed over to the Board and, if so, the State Government's reaction to the proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (d). The Chairman, Gujarat Slum Clearance Board, has requested the Centre to instruct the State Government to give all necessary assistance to the Board, including grant of subsidy and loan and transfer of all the lands belonging to the Government and Municipal Corporations, on which slums exist, to the Board. The State Government's reaction is awaited.